

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:170
ANSWERED ON:09.07.2014
ECONOMIC DEVELOPMENT AND ENVIRONMENT PROTECTION
Sreeramulu Shri B.

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether urbanization and construction interfere with the environment;
- (b) if so, the details thereof;
- (c) whether the Government has taken or proposes to take any effective measures to maintain equilibrium between the economic development and environmental health of the country; and
- (d) if so, the details thereof ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (d) Ministry has issued the Environmental Impact Assessment Notification 2006. As per the notification construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to the notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority.

Under the provisions of this notification, Building and Construction projects having built-up area greater than or equal to 20,000 sq mts and less than 1,50,000 sq mts & Township and Area Development Projects covering an area greater than or equal to 50 Hectare of built up area and greater than or equal to 1,50,000 sq mts require Environmental Clearance from State Environmental Impact Assessment Authorities (SEIAAs).

The project proposals are appraised by the concerned State Level Expert Appraisal Committees and while recommending the proposals for grant of clearance, environmental safeguards are prescribed so as to maintain equilibrium between development and environment.